

National Company Law Tribunal

Allahabad Bench

CP NO.2/ALD/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.02.2017

NAME OF THE COMPANY: M/S Kanpur Plastipack Limited.

SECTION OF THE COMPANIES ACT: U/S Rule 6Insolvency and Bankruptcy code 2016

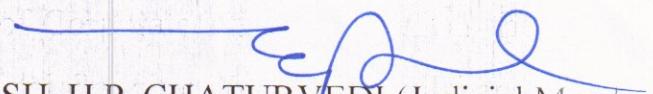
<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Ankur Srivastava	Company Secretary		
2.				

Order dated 17.02.2017

CP No.2/ALD/2017 M/s Kanpur Plastipack Limited

Shri Ankur Srivastava, Company Secretary represent the matter. The case is fixed for preliminary argument on maintainability/admissibility of this petition in the light of Section 60 sub-Section 1 of the Insolvency Code. Earlier a notice was given to Ministry of Corporate Affairs, however proof of service is still awaited. Therefore by taking abandon caution the Registry as well as the petitioner is further directed to serve fresh notice on behalf of this Tribunal to the Central Government e.g. Ministry of Corporate Affairs through the office of the Official Liquidator or Regional Director (NR). A copy of this order along with the earlier order dated 31.01.2017 and copy of the company petition to be communicated to the Ministry of Corporate Affairs as well as the to the office of the Learned Additional Solicitor General of Allahabad High Court. The case is fixed for response of Central Govt. and for further hearing. Later on the company petitioner further files an affidavit on the subject of non-receipt of payment from the corporate debtor on issue of notice of dispute to the respondent. The Registry of this Tribunal is directed to take it on record.

The matter be listed on 07.03.2017.


SH. H.P. CHATURVEDI (Judicial Member)

Dated 17.02.2017

*Pl. Comply with my
order of this Court
at once
G.S. 17/2/17*